

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT VI**

Item No. 13.

IA 1735(MB)2022 IN C.P. (IB)/2973(MB)2018

CORAM:

**SHRI. SANJIV DUTT**  
**MEMBER (TECHNICAL)**

**SHRI KR SAJI KUMAR**  
**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF HEARING DATED **12.09.2023**

NAME OF THE PARTIES: **Spenta Multimedia Pvt Ltd**

**Vs**

**Percept Advertising Ltd**

**For the OC :** Adv. Sakshi Sharma.

**For the CD :** Adv. Gaurav Pande i/b Anand Pande.

**IBC under Sec. 9**

---

**ORDER**

Both sides, submit that the matter has been amicably settled between the them and the Counsel for the OC has also filed MOU dated 27.05.2022 indicating full and final settlement an amount of Rs. **20,00,000/-** (Twenty Lakh rupees). In view of the above, the main application is **disposed of as withdrawn.**

**I.A. 1735/2022**

This I.A. is filed by the OC for urgent hearing, which has become infructuous now and stands **disposed of.**

**Sd/-**  
**SANJIV DUTT**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**K. R. SAJI KUMAR**  
**MEMBER (JUDICIAL)**

//SKS//